

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. †2265  
TO BE ANSWERED ON FRIDAY, THE 10<sup>th</sup> DECEMBER, 2021**

**PENDING CASES**

**†2265. SHRI RAJENDRA DHEDYA GAVIT:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether lakhs of cases are pending for years across all the courts of the country;**
- (b) if so, the details thereof;**
- (c) the number of fast track courts constituted, at all levels, so far;**
- (d) the number of cases in which final verdicts have been pronounced during the last three years;**
- (e) whether the Government proposes to constitute fast track courts for the farmers at village level; and**
- (f) if so, the details thereof?**

**ANSWER**

**MINISTER OF LAW AND JUSTICE**

**(SHRI KIREN RIJJU)**

**(a) & (b):** The number of cases pending with various courts in the country is as under:-

Sl. No.	Name of Court	Pendency as on
1	Supreme Court of India	70,038 (08.11.2021)*
2	High Courts	56,45,617 (06.12.2021)**
3	District & Subordinate Courts	4,09,34,646 (06.12.2021)**

Source

\*Website of Supreme Court of India.

\*\*National Judicial Data Grid (NJDG).

(c): Setting up of subordinate courts including Fast Track Courts (FTCs) and its functioning comes within the domain of the State governments in consultation with the respective High Courts. In order to provide speedy justice, the 14<sup>th</sup> Finance Commission had endorsed the proposal of Union of India including the proposal for setting up of 1800 Fast Track Courts (FTCs) during 2015-2020 for dealing with specific natured cases of heinous crimes, civil cases pertaining to women, children, senior citizens, other vulnerable sections of society etc and property related cases pending above 5 years. As per data provided by the High Courts up to October, 2021, total 914 Fast Track Courts are functional in 23 States/UTs.

(d): As per the information provided by High Courts, the cases disposed of by Fast Track Courts during the last three years are as follows:-

Sl No.	Year	Number of cases disposed of
1	2019	4,79,426
2	2020	2,39,956
3	2021 (January to October)	3,18,491

(e) & (f): Setting up of subordinate courts including Fast Track Courts (FTCs) and its functioning comes within the domain of the State governments in consultation with the respective High Courts. As per information available, there are no Fast Track Courts for the farmers at village level.

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